## CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 29.7.2004

OA 81/2003 with MA 145/2003

S.P.Singhal, JE Civil in HQ CWE Jaipur.

... Applicant

## Versus

- Union of India through Secretary, Ministry of Defence, Sena Bhawan,
   GOI, New Delhi.
- 2. Station Commander, HQ 61(i) Sub Area, Station Cell c/o 56 APO.
- 3. Chief Engineer, Jaipur Zone, Power House Road, Banipark, Jaipur.

... Respondents

CORAM:

HON'BLE MR.A.K.BHANDARI, MEMBER (A)

For the Applicant

... Mr.P.N.Jatti

For the Respondents

... Mr.Vijay Singh, proxy counsel for Mr.Bhanwar Bagri

ORDER (ORAL)

This OA has been filed by the applicant for the following relief:

- "i) Impugned order (Ann.A/15) may please be quashed and allotment of type-IV Qtr. may please be ordered.
- ii) To order for payment with interest @ 12% on house rent allowance, licence fee and rent and allied charges (based on flat rate not as per consumption) for the period from August 2000 to 17.11.2001 of unoccupied accn. Being allotted on first floor.
- iii) To all such orders as the Hon'ble Tribunal may deem fit in facts and circumstances if the case end."
- 2. In course of deliberation, the learned counsel for the respondents produced a copy of the order dated 5.7.2004, by which consequent upon applicant's promotion as Assistant Engineer, Type-IV Govt. accommodation (in JMTC Line) is being allotted to him. Copy of the said order dated 5.7.2004 has been taken on record. It is evident that the relief claimed by the applicant in this OA is under consideration.
- 3. The learned counsel for the applicant concedes that since the relief claimed by the applicant in this OA is being granted to nim, ne would not like to persue this OA further.
- 4. In view of the submissions made by the learned counsel for the parties, this OA as well as MA 145/2003 stand disposed of as having become infructuous.

(A.K.BHANDARI)
MEMBER (A)